(v) In all cases of malafide arrest of any member of a minority community by the Law Enforcement Agencies (LEAs), strict and prompt action should be taken against the erring police officers/officials.

(vi) Wrongfully arrested persons should not only be released forthwith, but should be suitably compensated and rehabilitated to join the mainstream in order to lead a normal life of dignity.

(b) and (c) The Government of India is committed to its core principle of combating terrorism, in every form and manifestation. No ground, real or imaginary, can justify an act of terror. Terrorism does not have any colour or religion. The Government does not discriminate against any caste or religion and everybody is equal before the law.

Cities put under UAV surveillance

*303. SHRI N. BALAGANGA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some cities in the country have been put under Unmanned Aerial Vehicle (UAV) surveillance;

(b) if so, the details of such cities covered along with the reasons therefor;

(c) the total annual expenditure likely to be incurred on this; and

(d) the steps taken by Government to protect at least the cities of the country with aerial surveillance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) At present, there is no surveillance of cities being carried out by Government using Unmanned Aerial Vehicle (UAV).

(d) No such proposal is under consideration.

Setting up of new youth hostels in Gujarat

*304. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of new youth hostels set up in the State of Gujarat during the last five years;

(b) how much amount has been sanctioned and disbursed to the State of Gujarat for setting up of youth hostels under any scheme during the last three years;

(c) whether the Ministry is satisfied with utilization status and activities carried out under the above scheme; and

(d) if not, the corrective measures taken by the Ministry in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) No youth hostel has been set up in the State of Gujarat during the last five years. As per advice of the Planning Commission, a policy decision has been taken to complete only the ongoing projects of Youth Hostels and not to take up construction of new hostels in the country.

(b) Rs. 5.00 lakh was released during 2010-11 for facelifting of youth hostel, Gandhinagar (Gujarat).

(c) and (d) With the limited budget available, Ministry is satisfied with utilization status and activities carried out under the scheme.

Revival of textile sector

*305. SHRI BAISHNAB PARIDA: Will the Minister of TEXTILES be pleased to state:

(a) whether it is proposed to revive the textile sector and help in boosting production of this industry;

(b) whether Government has sanctioned certain package for this sector, if so, the details thereof;

(c) whether it is proposed to supply regular power to such units to help them proceed further in their trade; and

(d) the details of incentives that are proposed to be offered to this sector to help them to achieve the purpose?

THE MINISTER OF TEXTILES (DR. KAVURU SAMBA SIVA RAO): (a) Yes, Sir.

(b) Government has a number of schemes for the textile sector and it has sanctioned Revival, Reform and Restructuring (RRR) package with an outlay of Rs. 3130 crore for the handloom sector.

(c) Yes, Sir. However, the power supply is subject matter of the State Government.

(d) For revival of textile sector and to boost production, Government has implemented various schemes like Technology Upgradation Fund Scheme (TUFS),